

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 310
CAA-15(ND)/2022

IN THE MATTER OF:

M/s. PLG Construction Pvt. Ltd.(PCPL) and Petitioner/Applicant
M/s. PLG Securities Pvt. Ltd.(PSPL)

Order under Section 230-232 of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Arveena Sharma Adv.
For the RD : Ms. Jyoti Khurana Adv.

ORDER

The Applicant has filed response to the report submitted by the RD. Ld. Counsel appearing for the RD has submitted that the RD is satisfied with the response of the Applicant.

Ld. Counsel appearing for the OL has submitted that there are no objections for approving the present scheme.

Order **reserved**.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)